[Shri Sita Ram Kesri]

(1) Consideration of a Resolution regarding constitution of the Railway Convention Committee.

(2) Consideration of a Resolution regarding raising of the limit of loan which the Assam State Electricity-Board may have at any time.

(3) Consideration of a Resolution regarding the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980.

(4) Consideration of the Inter-State Water Dispute_a (Amendment) Bill, 1980, as passed by Lok Sabha.

(5) Discussion to be raised under Rule 176 re. Industrial Policy Resolution on the 14th August, 1980.

Time permitting, it is also proposed to take up the consideration and passing of the fdllowing Bills, as passed by Lok Sabha:—

(a) The Mica Mines Labour Welfare Fund (Amendment) Bill, 1980.

(b) Th_e Advocates (Amendment) Bill, 1980.

(c) The Hindustan Tractors Ltd. (Acquisition and Transfer of Undertakings) Amendment Bill, 1980.

(d) The Company Secretaries Bill. 1980.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, what about the Visva-Bharati Bill?

SHRI KALYAN ROY (West Bengal) : What about the Visvja-Bharati Bill?

SHRI BHUPESH GUPTA (West Bengal): Sir, I would like to ask him what he means by saying "time permitting". We do not know what exactly he means, it is for him to find the time. The matter is important, But...

MR. DEPUTY CHAIRMAN: Please go on.

SHRI BHUPESH GUPTA: I have to finish now, Sir.

MR. DEPUTY CHAIRMAN: Just wait. I h«va to read out something and then you speak.

SHRI BHUPESH GUPTA: All right. You allow me afterwards.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee, at its meeting held today,, the 8th August 1980 allotted time for Government legislative and other business as follows-.

B. sincs.

Time A"otted

1	Consideration of a Resolution regarding the constitution of the Railway Convention Committee.		
2.	Consideration of a Resolution regarding raising of the limit of loan which the Assam State Electricity Board may have at any time.	2 hrs. each — To be taken up on Monday, the 11th August, 1980	
3.	Consideration of a Statutory Resolution regarding the draft Ministers' (Allowance, Medical Treatment and other Privileges) Amendment) Rules, 1980.	2 hrs. each—To be taken up on Tuesday, the 12th August, 1980	
4	Consideration and passing of the Inter-State Water Dispu- tes (Amendment) Bill, 1980, as passed by the Lok Sabha.	Tuesday, the 12th August, 1980	
	Discussion on the Statement on Industrial Policy		
6.	Motion for reference of the Visva-Bharati (Amendment) } Bill, 1978, to a Joint Committee.	On Thursday, the 14 August, 1980	

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SHRI BHUPESH GUPTA (West Bengal): Sir about the business, he has said, Mr. Sitaram Kesari has said, "time permitting". He has said that,, time permitting, he will consider the matter. It is for the Government to find the time. Certainly, time can permit. If you have again to get time and if it is made an excuse for not taking it upi then, I do not know how we are going to settle it. Now, Sir,. it seems that next week we will be left with three days at the most. We had demanded a number of discussions and I do not know what will happen to them. Sir, many things are coming to light. I think one or two days should be left for them, should be devoted to them. For example, I have got before me a Bombay journal carrying a story, "The Indian Defence Sell-out to the Pentagon". Now,, the Government should take up this matter and we should have a chance because we shall not meet for three months or so. Now, it seems that the Centurion tanks are being sold to certain Michael who is sending them to South Africa. He was doing it in the past. We have information to the effect that a deal has been arrived at with a West German for buying up arms including submarines. Now, all these things, I hope the Minister will agree with me, are serioug matters and we should be allowed to have some discussion.

With regard to the other things, Sir, I will not take your time by going into them. I want only that this we should cover because this is a serious matter. Now, Sir, I have received many other pieces of information also with regard to Mr. Joe Kozarek. who has been connected with civil aviation and who was the Managing Director of a Company. Some papers say, and some American papers also have said, that the ill-starred aircraft, Pitts S2A, originated from him. It has been gifted to someone here. Now, this is a very serious thing. I do not know where we stand. We have come to know that they have sent somebody t₀ America for investigation to be done with him who sent that dangerous plane. These are matters which

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should be looked into and which should not be allowed to go by default. I Let a.n inquiry b_e there, i have no faith i_n this inquiry at all. But even so, Sir, I would like to know whether these people are operating here and w_6 should like to know how the Government i_3 going to deal with the other questions.

These subjects, Sir, should be discussed. I do not think we have treated the matter properly. Parliament cannot just wash its hands clean when materials have been placed before it. This week, the *Indian Express* carried the same news saying how the plane came to India,, who gave us this plane and who are the people responsible. (*Tim.o bell rings*). It mentioned about Joe Kozarek. The matter was raised in Lok Sabha when Lai Bahadur Shastri was the Minister in charge of Communications.

MR. DEPUTY CHAIRMAN: You have mentioned the items. That is all.

SHRI BHUPESH GUPTA: Therefore, i say that this should be discussed in this session, i submit that our defence need is a very serious matter. The Government should clarify its position. We are absolutely apprehensive. There are forces who would want our defence to be involved with othe_r countries and to deal with Pentagon and particularly with West Germany in the name of technical know-how. Apart from that our Centurion tanks are proposed to be sold at throw-away prices to be again diverted to South Africa.

SHRI S. W. DHABE (Maharashtra); I would only want to suggest that in view of the fact that a number of business items remain to be taken up, I would request that the House should | be extended for one or two days so I that the business is transacted. We would be meeting after three months i after this session. 271 Allocation of time for

Government Business 272

श्री **हुक्मदेव नारायण यादव** (बिहार) : श्रीमन...

श्री उपसभापति : ग्राप क्या कह रहे हैं ?

श्री हरम १व नारायण यादव : हमने भी लिख कर भेजा है। हमारी आपत्ति यह है कि मैंने कई बार सभापति महोदय के पास लिख कर भेजा है कि देश के अन्दर जो व्याप क पैमाने पर, ग्रौर खास कर हमारे बिहार में कसरुवा ग्रौर दरभंगा में हरिजनों पर पूलिस के द्वारा इतने श्रत्याचार हुए हैं जिसमें एक जगह चार और एक जगह तीन हरिजन मारे गये। मैंने यह लिख कर दिया था कि सदन में हरिजनों पर हो रहे अत्याचार और महिलाओं के साथ बलात्कार पर चर्ची हो ग्रौर यह इस में इन्क्ल्यूड की जाय । दूसरे मैंने सभापति महोदय को लिख कर दिया था कि देश की पूर्वाचल सीमा पर, उत्तर-पूर्व सीमा पर अराजकता और हिसा को स्थिति बनी हई है जिससे देश की सीमा खतरा है? बराबर समाचार पर प्राते हैं कि लोग विदेश जाकर ट्रेनिंग लेकर ग्राते हैं। इस के बारे में सदन में बहस होनी चाहिए । पूरा मामला सदन के सामने झाये जिस से हम पूर्वाचल को समझ पाये। मैंने एक म्रौर मामला सभापति को लिख कर दिया था कि देश में गांवों में वसने बालों की ग्राबादी 100 में 80 है, इसलिए सदन में भी 100 में 80 समय उन को मिलना बाहिए । उनके लिए कोई समय हैं। नहीं मिल पाता ।

श्री उपसभापति : ठीक है । सदन की कार्यवाही पौने चार बजे तक के लिए स्थगित की जाती हैं ।

> The House then adjourned for lunch at forty-three minutes past two of the clock.

The House re-assembled after lunch at forty-seven minutes past three of the clock,, The Vice-Chairman (Shri Dinesh Goswami) in the Chair.

THE CONSTITUTION (AMEND-MENT) BILL, 1980 (TO AMEND ARTICLE 130)

SHRI S. KUMARAN (Kerala): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI S. KUMARAN; Sir, i introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1980 (TO AMEND ARTICLES 101, 102 103. 190, 191 AND 192)

PROF. RAMLAL PARIKH (Gujarat): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

PROF. RAMLAL PARIKH; Sir, I introduce the Bill.

THE WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL, 1980 (INSER-TION OF NEW SECTION FOR SECTION 3)

SHRI S. W. DHABE (Maharashtra): Sir,,, I beg to move for leave to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) *and* Miscellaneous Provisions Act, 1955.